

(Rs. in crore)

Year	Khadi (including cotton khadi)	Cotton khadi	Polyvastra
2009-10	12.02	7.80	0.63
2010-11	12.54	8.18	0.66
2011-12	13.39	8.59	0.67

(d) KVIC implements a number of schemes for the holistic development and promotion of khadi in the country including Bihar. The schemes for khadi include: (i) Market Development Assistance (MDA), (ii) Interest Subsidy Eligibility Certificate (ISEC) scheme, (iii) Scheme of Fund for Regeneration of Traditional Industries (SFURTI), (iv) Workshed Scheme for Khadi Artisans, (v) Product Development, Design Intervention & Packaging (PRODIP), (vi) Strengthening infrastructure of Existing Weak Khadi Institutions and Assistance for Marketing Infrastructure and (vii) Scheme for Enhancing Productivity & Competitiveness of Khadi Industry and Artisans. In addition, Khadi Reform and Development Programme (KRDP), a comprehensive package for revitalization of the khadi sector, including capacity building of 300 khadi institutions and improved marketing, is being implemented in the country with assistance from Asian Development Bank (ADB).

Mining of ores

‡2269. SHRI KAPTAN SINGH SOLANKI: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that some private mining companies having permit for mining iron ore only are carrying out blatant mining of other minerals;

(b) if so, the details thereof;

(c) the number of such mining companies in the country that are blatantly violating the guidelines for mining; and

(d) the efforts made by Government to check this situation during the last five years?

‡Original notice of the question was received in Hindi.

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) to (d) No such information is available in the Ministry. However, Rule 27(1)(a) and Rule 27(1)(b) of Mineral Concession Rules (MCR), 1960 provides that the lessee shall report to the State Government the discovery in the leased area of any mineral not specified in the lease and shall not win and dispose of such mineral unless such mineral is included in the lease or a separate lease is obtained therefor. State Governments are also empowered under Rule 27(5) of MCR, 1960 to determine the lease in case the lessee commits a breach of Rule 27(1)(a) and Rule 27(1)(b) of MCR, 1960 after giving an opportunity of hearing to the lessee.

MOU/Joint venture projects by PSUs

2270. SHRI BALWINDER SINGH BHUNDER: Will the Minister of MINES be pleased to state:

(a) the number of Memoranda of Understanding (MoU)/Joint Venture Projects have been signed by the Public Sector Undertakings under the Ministry with the foreign or domestic partners, PSU-wise;

(b) the date of signing of each of these MoUs/Joint Venture Projects and the purposes of signing, PSU-wise;

(c) what is the status of each of such MoU/Joint Venture Project, PSU-wise; and

(d) by when each of such MoU/Joint Venture Project would be realized/completed?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a to d) The details of Public Sector Undertaking wise information, as sought for is given in Statement.